

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA/310/00614/2018 in OA/310/01236/2014**

**Dated Thursday the 22<sup>nd</sup> day of November Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. R. RAMANUJAM, Member (A)  
&  
HON'BLE MR. P. MADHAVAN, Member (J)**

P.Menaka,  
W/o late R.Ponnusamy,  
Aged about 63 years,  
No. 62/B, Pillayar Koil Street,  
Guindy, Chennai 600032. ....Applicant

By Advocate M/s. Balan Haridas

Vs

1.Union of India,  
rep by its Director General of Works,  
Central Public Works Department,  
Nirman Bhavan,  
Chennai 110001.

2.Executive Engineer,  
Chennai Central Division I (C),  
Shastri Bhavan,  
Haddows Road, Chennai 600006.

3.Airports Authority of India,  
rep by its Airport Director,  
International Division,  
Meenambakkam,  
Chennai 600027. ....Respondents

By Advocate Mr. M.T.Aruman

## **ORAL ORDER**

**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. This MA is for amending the date of absorption of the applicant's husband which had been indicated as 21.03.1979 in the order of this Tribunal dt. 29.04.2015. It is submitted that this date had crept in as the date was so mentioned in the OA itself erroneously by the applicant's husband whereas the correct date was 06.06.1980. Also, the date of joining of the applicant's husband had been indicated as 21.03.1969 whereas the correct date was 06.06.1970. It is seen that in the letter dt. 08.12.2017, the Pay & Accounts Office had indicated that as per office records, the applicant's husband had entered service in CPWD 06.06.1970. Completion of ten years for getting pension would be reckoned only w.e.f 06.06.1980. As the dates contained in the order are otherwise and such dates have been recorded as a result of erroneous entries in the pleadings of the applicant in the OA, it is urged that in the interest of justice, it may be allowed to be corrected.

2. Learned counsel for the MA respondent has no objection. Accordingly, it is directed that the dates 21.03.1969 with respect to the applicant's husband figuring in para 6 of the order of this Tribunal dt. 29.04.2015 and 21.03.1979 in

para 10 thereof may be read as 06.06.1970 and 06.06.1980 respectively.

3. MA is disposed of.

**(P. Madhavan)**  
**Member(J)**

**(R.Ramanujam)**  
**Member(A)**

**22.11.2018**

SKSI